

144. Shri Shiv Kishore Dixit
 145. Shri Sompal Sigh
 146. Shri Narayan Pathak
 147. Shri Shalendu Kumar Singh
 148. Shri Kapil Dev Tiwari
 149. One Social mobiliser for which claim was made by the Institute.

Renting of Rooms in Western Court

2223. SHRI D.S.A. SIVAPRAKASHAM: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether rooms in Western Court are rented to persons other than M.Ps. for permanent occupation ;

(b) if so, the names of parties to whom rooms have been rented ;

(c) whether any party has failed to pay the rent ; and

(d) if so, the action proposed to be taken to recover the rent ?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH) :

(a) Yes, Sir.

(b) 1. Shri L.R. Naik, Member, High Power Panel on Minorities, Scheduled Castes & Scheduled Tribes ;

2. I.T.D.C.

(c) Yes, Sir.

(d) Recovery proceedings under the Public Premises (Eviction of Unauthorised Occupants) Act, 1971 have already been initiated against them.

New Electric/Water Connection by N.D.M.C.

2224. SHRI ATAL BIHARI VAJPAYEE: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether under the policy of New Delhi Municipal Committee new elec-

tricity/water connections are given for commercial purposes in exclusively residential areas like Jorbagh, Golf Links etc. and whether any change in this policy has taken place since January, 1976 ;

(b) whether there is any resolution/decision of N.D.M.C. to charge the entire electricity/power/water consumption at a domestic meter even if a single point from that meter is being used for commercial purpose ; if so, whether a copy of the same will be laid on the Table of the House.

(c) in the case of professionals making incidental use of their residence for professional work, whether N.D.M.C. levies commercial rates on electricity/water consumed on the domestic meters ; and

(d) if so, whether a copy of the relevant N.D.M.C. resolution will be laid on the Table of the House ?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH) : (a) to (d). The information is being collected and will be laid on the Table of the Sabha.

Mortality Rate of Cattles at I.V.R.I.

2225. SHRI RAM KINKAR: Will the Minister of AGRICULTURE be pleased to refer to the replies given to Unstarred Questions Nos. 593 on 12 July, 1982 and 4659 on 9 August, 1982 regarding mortality rate of cattle at IVRI and Dwindling cattle Breeding Projects at National Institute IVRI, respectively and to state ;

(a) if mortality was more than 13.4 per cent annually as reported in part (a) on 9th August, 1982 how can survival be only 80 per cent reported on 12th July, 1982 ;

(b) what are the correct and complete details ;

(c) were causes of death each year avoidable in many cases ;

(d) number of deaths annually, sex and age-wise due to avoidable causes ;

(e) has accountability for these been fixed, if not, the reasons therefor ;

(f) terms and conditions of transfer of project from BCKVV to State Government ; if so, details thereof ; and

(g) what action Government propose to take for such functioning of ICAR ?

THE MINISTER OF STATE IN THE MINISTRIES OF AGRICULTURE AND RURAL DEVELOPMENT (SHRI R.V. SWAMINATHAN): (a) and (b). In Question No. 593 replied on 12th July, 1982 it was stated that the survivability was more than 80% and not 80%. In Question No. 4659 replied on 9th August, it was also stated that the mortality percentage at Indian Veterinary Research Institute during 1968-69 to 1978-79 ranged from 1.4 to 9.7 ; 0.8 to 13.4 and 1.8 to 10.1 percent in Friesion Brown Swiss and Jersey half breds with Haryana respectively. As such there is no contradiction in the facts.

(c) The major causes of mortality were gastro-enteritis and pneumonia and the age group that was more affected both in males and females was 0-6 months.

(d) The information regarding number of deaths annually sex and age wise, due to avoidable causes is being collected and will be placed on the table of the House in due course.

(e) The question of fixing respectability does not arise, as the mortality was not due to neglect by any particular individual.

(f) it has already been stated vide reply to Q. No. 4659 on 9th August, 1982 that the terms and conditions of the Harringhata unit from BCKVV to the State Government of West Bengal have already been accepted by the State Animal Husbandary Department. The terms and conditions of the transfer were as follows:—

- (1) The State Government should provide a full complement of professional staff in a reasonable period, within about 3 months of transfer ;
- (2) The State Government should ensure proper management and development of farm and fodder production to meet the requirements of livestock under the Scheme.
- (3) Rationalisation of labour strength.

A committee appointed by the I.C. A.R. comprising Dr. P.N. Bhat, P.C. (AB) and Director of Central Institute for Research on Goats and Dr. B.S. Rajya, Joint Director, Indian Veterinary Research Institute, a health specialist, had visited the unit on 13-14th May, 1982 and had observed that total land of 350 acres has been transferred back from the University to the Project. The Committee was also of the view that shortage of supervisory staff needs to be immediately rectified and at least the management and health side technical officers should be recruited immediately.

(g) ICAR is taking all possible action wherever required for improving the functioning of the Cattle Project. It had constituted a mid-term appraisal committee with high level scientists for reviewing the functioning of the project and for suggesting necessary improvements in the functioning of the project whenever considered necessary, I.C.A.R. has further constituted an expert committee as mentioned under the reply to part (f) which has found significant improvement in the functioning of Harringhata unit after its transfer to the State Government of West Bengal.